IX.	MINISTERIA For KVs with	MINISTERIAL STAFF: for KVs with							Head	UDC	LDC	
	Enrolment								Clerk			
	Upto 800	•	•	•	•	•	•	•••	• •	<u></u>	1	
	801 to 1000	•	•			•	•	•••			1	
	1001 to 1600	•				•	•		1		1	2
	1601 to 200				•	•		• •	1		2	2
	2001 and above	VC	•	•		•	•	1	• •		3	1

X. LIBRARIAN: A post of Librarian is given in schools which are up to class VI and above. The periods of the Librarian will not be taken into a/c. While calculating the requirement of various categories of teachers.

XI. LABORATORY ASSISTANT ATTEN DANT: One for each Laboratory.

 XII. GROUP D STAFF: 06 (for fulfledged School. Ad ditional part time requirements in respect of Chowkidar/sweepers can be/considered depending on the physical location of the school etc.

Weightage to experience in SUPW Teachers' Recruitment

2248. SHRI MOHD. KHA-LEELUR RAHMAN : Will the **PRIME** MINISTER be pleased to refer to answer to Unstarred Question 827 given in the Rajya Sabha on the 15th May, 1990 and state :

(a) whether it is a fact that by the changes ordered by the former Chairman of Kendriya Vidyalaya Sangathan in 1989 weightage earlier given to experience in short listing applications for recruitment of teachers had been withdrawn, except in case of SUPW teachers;

(b) whether it is a fact that in case of recruitment of SUPW teachers weightage of experience has not only been retained but in fact it has been enhanced; and

(c) if so, what are the reasons and justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMNBMHAI MEHTA)

(a) Yes, Sir.

(b) Yes, Sir.

(c) SUPW is a subject in which practical experience/workshop practice is considered necessary. As such the weightage earlier given to experience in short-listing of applications of SUPW teachers wes retained and also enhanced.

Upliftment of the rural masses during the Eighth Five Year Plan

2249. SHRI KAMAL MO-RARKA : Will the PRIME MINIS-TER be pleased to state :

(a) whehter there is any proposal under Government's consideration to give optimum importance in the Eighth Five Year Plan for the upliftment of the rural masses; and

(b) if so, how many new dispensaries/high schools are likely to be opened druing the Eighth Five Year Plan period, especially in the hither to neglected areas ?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMEN-TATION (SHRI BHAGEY GO BARDHAN) : (a) Yes, Sir. Fifty per cent of investible resources during Eighth Plan are to be spent on development programmes falling under rural sector which would provide benefits for the upliftment of the rural masss.

(b) Details in this regard would be incorporated in the Eighth Plan document of the Central and State Governments.

Ganga Action Plan

2250. SHRI PRAMOD MA-HAJAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the answer to Unstarred Question 396 given in the Rajya Sabha on the 8th May, 1990 and state :

(a) whether Government are satisfied with the progress of Ganga Action Plan; and

(b) if not, what are the reasons therefor and what steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EN-VIRONMENT AND FORESTS (SHRIMATEMANEKA GANDHI): (a) While there may have been some delay due to special circumstances in some of the schemes, Government is satisfied with the overall progress of the Ganga Action Plan.

(b) Does not arise.

"Harmful Pesticides"

2251. SHRI PRAMOD MA-HAJAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) which are the pesticides harmful in nature; and

(b) what steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EN-

VIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) The Central Insecticides Board under the Ministry of Agriculture has registered 123 pesticides for. use in India. The harmfulness of these pesticides depends on their toxi-Pesticides city and persistance. which are biodegradable are less harmful than those which are persistent.

(b) The following steps have been taken by the Government to ensure safety of the environment due to the use of pesticides :

(i) The Government of India has regulated the use of harmful pesticides. The use of DDT, Chlorbenzilate, DBCP, Toxaphene, PNCB has been banned in agriculture. The use of BHC has been restricted to the present level. The use of Sodium Cyanide, Captan and Captafol has been restricted.

(ii) The Government has reviewed the status of the use of biocides in the control of pests and field trials are in progress.

(iii) Detailed instructions have be en prescribed for safe use of pesticides.

(iv) Due emphasis is given for the training of farmers and spraymen to ensure safe application of pestcidies.

Application of Minimum Wages Act to the employees of Kendriya Vidyalaya Sangathan

2252. SHRI CHATURANAN MI-SHRA : DR. BAPU KALDATE :

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1788 given in the Rajya Sabha on the 27th March, 1990 and state :

(a) whether the provisions of the Minimum Wage Act apply to